

**HIGH COURT FOR THE STATE OF TELANGANA
AT HYDERABAD
(Special Original Jurisdiction)**

FRIDAY, THE FOURTEENTH DAY OF JUNE
TWO THOUSAND AND TWENTY FOUR

PRESENT

**THE HON'BLE THE CHIEF JUSTICE ALOK ARADHE
AND
THE HON'BLE SHRI JUSTICE ANIL KUMAR JUKANTI**

WRIT PETITION NO: 3438 OF 2020

Between:

I. Prasad,, S/o Late Mr. I. Padmanabhaiah, Aged about 60 years, Occupation Technical Consultancy 1A, Anoop Apartments, Lawsons Bay Colony, Visakhapatnam-530 017.
Presently R/o
43-8-1/14, Flat No.401, Durga Towers, Railway New Colony, Visakhapatnam-530016, AP

...PETITIONER

AND

1. Debts Recovery Tribunal -I, 3rd Floor, Triveni Complex, Abids, Hyderabad 500001. Represented by its Registrar
2. Industrial Development Bank of India, D.No.5-9-89/1 and 2, Chapel Road, Hyderabad-500001. Represented by its Deputy General Manager
3. IFCI Limited, 5-9-13, 8th Floor, Tara Mandal Complex, Saifabad, Hyderabad - 500004. Represented by its Assistant General Manager
4. M/s. Snehadhara Industries Limited, (in liquidation since 08.05.2001), Ampavalli Village, Pottangi Tehsil, Koraput District, Orissa - 764039. Represented by its Authorised Signatory
5. J. Rama Rao,, 107, Pearl Apartments, Shamlal, Begumpet, Hyderabad-500 016.
6. V. Butchaiah, (Died on 19.12.2010)
7. G. V. Rama Rao,, 8-3-903/10, Nagarjuna Nagar, Hyderabad-500 873.
8. V. Jangaiah,, 8-3-903/4/5, Nagarjuna Nagar, Hyderabad-500 873, Telangana State Presently R/o 298, Phase -II, Kamalapur Colony, HYDERABAD - 500 073.
9. ICICI Limited, L. B. Bhavan, 4th Floor, Opp. Medinova, Somajiguda, Hyderabad 500082. Represented by its Vice-President (9TH Respondent withdrew its OA claim on 29.03.2019)
(Respondents No.4 to 9 are not necessary proforma parties and no relief sought against them)

...RESPONDENTS

Petition under Article 226 of the Constitution of India praying that in the circumstances stated in the affidavit filed therewith, the High Court may be pleased to issue an appropriate writ, order or direction more particularly one in the nature of Writ of Certiorari to

a)Call for the case records and proceedings of the OA No.288/2013 from the 1st Respondent

b)declaring the Judgment and Order dated 14.11.2019 passed by the 1st Respondent in OA No.288/2013 with respect to the Petitioner as being illegal, arbitrary, irrational, onerous and colourable exercise of power as well as violation of constitutional rights of the Petitioner and consequently set aside the

IA NO: 1 OF 2020

Petition under Section 151 CPC praying that in the circumstances stated in the affidavit filed in support of the petition, the High Court may be pleased to stay all measures by the Respondents No.1, 2 & 3 pursuant to the Judgment and Order dated 14.11.2019 passed by the 1st Respondent in OA No.288/2013 with respect to the Petitioner pending disposal of the Writ Petition

Counsel for the Petitioner: SRI T. V. L. NARASIMHA RAO

**Counsel for Respondent No. 3: Ms. P. S. SUJATHA, COUNSEL FOR
SRI P. V. KARKANDEYULU**

The Court made the following: ORDER

**THE HON'BLE THE CHIEF JUSTICE ALOK ARADHE
AND
THE HON'BLE SHRI JUSTICE ANIL KUMAR JUKANTI**

WRIT PETITION No.3438 of 2020

ORDER: (per the Hon'ble the Chief Justice Alok Aradhe)

Mr. T.V.L. Narasimha Rao, learned counsel appears for the petitioner.

Ms. P.S. Sujatha, learned counsel appears for Mr. P.V. Karkandeyulu, learned counsel for respondent No.3.

2. Learned counsel for the petitioner submits that he has no instructions from the petitioner.

3. In view of aforesaid submission, the Writ Petition is dismissed for want of prosecution.

Miscellaneous applications, if any pending, shall stand closed. There shall be no order as to costs.

//TRUE COPY//

SD/- V. HARI PRASAD
ASSISTANT REGISTRAR

SECTION OFFICER

To,

1. The Registrar, Debts Recovery Tribunal -I, 3rd Floor, Triveni Complex, Abids, Hyderabad 500001.
2. One CC to Sri T V L Narasimha Rao Advocate [OPUC]
3. One CC to Sri P. V. Karkandeyulu, Advocate(OPUC)
4. Two CD Copies

MBC
GJP

CHR

HIGH COURT

DATED: 14/06/2024



ORDER

WP.No.3438 of 2020

**DISMISSING THE WRIT PETITION FOR
WANT OF PROSECUTION, WITHOUT COSTS**

⑥ CHAR
27/9/24